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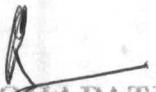
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.506 OF 2010
CUTTACK THIS IS THE 16th DAY OF SEPT., 2010

Sri Jibardhan Biswal..... Applicant
Vs.
Union of India & Others..... Respondents

FOR INSTRUCTIONS

1. Whether it be referred to reporters or not?
2. Whether it be circulated to Principal Bench, Central Administrative Tribunal or not?


(C. R. MOHAPATRA)
ADMINISTRATIVE MEMBER


(M.R. MOHANTY)
VICE-CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.506 OF 2010
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CORAM:

HON'BLE MR. M.R. MOHANTY, VICE-CHAIRMAN
HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER

Sri Jibardhan Biswal, aged about 54 years, S/O- Late Kalanidhi Biswal, Retd. Postal Asst. of Gandhi Chowk S.O. in Bhawanipatna Division presently residing at: Nehru Nagar, Post:Rajendra College, Dist- Bolangir-Dambarudhar Acharya, Retd. Postal Assistant of Sundargarh Divn.

..... **Applicant**
By the Advocate(s) M/s-P.K. Padhi,
M.rout,
Vs.

1. Union of India, represented through it's Chief Post Master General, Orissa Circle, At/Po-Bhubaneswar, Dist-Khurda-751001.
2. Director of Accounts (Postal) Mahanadi Vihar, Po-Naya Bazar, Cuttack.
3. Superintendent of Post Offices, Kalahandi Division, At/Po- Bhawanipatna, Dist-Kalahandi , Orissa.

..... **Respondents**
By the Advocate(s)..... Mr. S. Mishra

ORDER

(Oral)

HON'BLE MR. M.R. MOHANTY, VICE-CHAIRMAN

Claiming pension and other retiral benefits, the Applicant submitted series of representations to the authorities and, without any response from the Respondents, he has approached this Tribunal with the present Original Application filed (on 27.08.2010) under Section 19 of the Administrative Tribunals Act, 1985, wherein he has prayed for a direction to the Respondents to release all the retiral dues with interest of 12%, from the date of it's due, within a period of three months from the date of admission of the case/as soon as possible.

2. Heard Mr. P.K. Padhi, Ld. Counsel appearing for the Applicant, and Mr. S. Mishra, Ld. Addl. Standing Counsel for Government of India (to whom a copy of this O.A. has already been supplied) and perused the materials placed on record. It is alleged that even provisional pension is not being released currently, in favour of the Applicant. That is a serious allegation amounting to violation of the rights under Article 21 of the Constitution of India, not only of the Applicant, but also of his entire family.



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3. Since it is the positive case of Applicant that his grievances (as raised in his representations) are still pending ~~un-disbursed~~ with the Respondents, without any waste of time, we dispose of this case by remitting the matter to the Respondents, who should consider the grievances of the Applicants (as raised in his representations and in the present O.A.) and do needful (as due and admissible under the Rules) / pass a reasoned order, within a period of 45 days from the date of receipt of copies of this order, under intimation to the Applicants.

4. Send copies of this order to the Respondents (together with the copies of this O.A) by Registered/Speed Post at the cost of the Applicant. Mr. Padhi, Ld. Counsel for the applicant, undertakes to deposit the required postages in-course of the day.

5. Free copies of this order be also supplied to the Ld. Counsel appearing for the parties.

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(C. R. MOHAPATRA)
ADMINISTRATIVE MEMBER

Mohanty
16/09/10
(M.R. MOHANTY)
VICE-CHAIRMAN